

**HIGH COURT OF JUDICIATURE AT PATNA**

**Tender Notice No. 06/2021/Computer Cell**

**TENDER NOTICE**

Sealed quotations are invited from Reputed Firms/Original Equipment Manufacturer (OEM)/Authorized Dealers/Suppliers/Service Providers for the supply of below mentioned Apple Products and its accessories for the use of Patna High Court.

**ARTICLES:**

**1. Apple i-Mac- Model- iMac 24 inch (2021)--- 10 Pieces**

**Specifications: iMac 24 inch (2021), RAM 16 GB and 2 TB storage space with M1 Chip**

**2. Apple Macbook – Macbook Pro 16 inch (2021) – 27 Pieces**

**Specifications: Macbook Pro 16 inch (2021) 64 GB RAM, storage Space 1 TB SSD and 32 Core GPU**

## **INSTRUCTION TO THE BIDDERS**

1. The last date for submitting the Bids/Proposal is 3 weeks(working days) from date of publication in Indian Trade Journal (ITJ), published by the Director General of Commercial Intelligence and Statistics, Kolkata to the following address of the undersigned which is to be used for further communications with regard to this Notice.

**The Registrar (IT)-cum-CPC,**

Patna High Court

Patna - 800028, Bihar

Tel No: - 0612- 2504940

Mobile No. 9431025042

*Email ID* : [cpc-pat@indianjudiciary.gov.in](mailto:cpc-pat@indianjudiciary.gov.in)

: [cpc-pat@aij.gov.in](mailto:cpc-pat@aij.gov.in)

2. The Bidder shall be submitting the bids in two separate envelopes (One for each item). **The bidders shall be at liberty to bid for any one of the products mentioned above in the Tender Notice.** Each page of bid should be duly signed and stamped by the supplier/firms.

Note: Tender document can be downloaded from official website of PATNA HIGH COURT i.e <http://patnahighcourt.gov.in>

3. The Bids submitted by the vendors should be valid for a minimum period of 90 days from the date of opening of tender and the prices should be valid for a minimum period of 45 days from the date of issuance of the purchase order or execution of purchase agreement.
4. Evaluation of the bids shall be done on the following parameters:-



- Technical specifications of the Products at Serial No. 1 and 2 as mentioned above. Supporting documents must be enclosed to confirm the same.
  - Bidder's installation base and after Sales Service support at Patna.
5. The rate quoted in the tender should be inclusive of GST and service charges.
  6. EMD of 5% of total value of product shall be submitted by the Bidders. EMD of unsuccessful Bidder will be returned after opening of Tender Document.
  7. The delivery of aforesaid products and other related items to be ordered shall be made by the vendor within 3 weeks from the date of issuance of the purchase order by the HIGH COURT to vendor. All the deliveries should be on CIF (Cost Insurance Freight) basis. If any loss or damage occurs in transit then it will be the responsibility of the supplier to replace the damaged article within the time stipulated in the tender/purchase order for supply / installation. The vendor may take necessary action to claim the insurance money, for the item(s) lost/damaged during transit, from insurance Company at his own level.
  8. PATNA HIGH COURT reserves the right to cancel the total/part purchase order, if the delivery gets delayed from the stipulated period of 3 weeks given in the Purchase Order. PATNA HIGH COURT shall have no responsibility what-so-ever for any damages sustained by the vendor due to cancellation of the purchase order. In such case, Patna High Court will have the right to forfeit the earnest money deposited by the vendor.
  9. PATNA HIGH COURT reserves the right to reject any / all items supplied against the purchase order, if found not working satisfactorily at the time of delivery at Patna High Court. The rejected items, if any, shall have to be taken

back and replaced by new and good quality items forthwith at the cost of the supplier. No extra payment shall be made for the rejected item(s).

10. In case, excise duty and/or trade tax/sales tax are reduced or increased subsequently by the Government at the time of placement of the purchase order or delivery, then the same shall be adjusted by either party on production of requisite proof.
11. Payment shall be released to the vendor after supply and Acceptance Test of all the supplied items. Payment shall be released on receipt of the original bills in triplicate complete in all respect and original delivery challans of all the items.
12. The products will carry three years on-site comprehensive warranty.
13. If the bid is submitted by a firm other than the Original Equipment Manufacturer (OEM), then the vendor should furnish documents regarding last three year's turn over and ITR. The annual turnover in last three years shall not be less than one crore and twenty Lakhs.
14. The tenders submitted by fax/email will not be considered. No further correspondence will be entertained on this matter.
15. The registration number of the firm along with the GST number / PAN along with the place of registration should invariably be mentioned in the bid.
16. The bidder shall submit an affidavit that the bidder's firm has not been black listed from Government of Bihar/Government of India. The bids of




the black listed bidders shall be out rightly rejected.

**17.** Tender not conforming to any or all the above terms and conditions will be rejected.

**18.** HIGH COURT reserves the right to increase/decrease the specified quantities of any item (s) given in the tender.

**19.** HIGH COURT reserves the right to reject any or all the quotations without assigning any reason whatsoever. HIGH COURT would not be under any obligation to give any clarifications to those vendors whose tenders have been rejected. If any information by bidders is found to be wrong or amounts to misrepresentation ,Patna High Court reserves the right to take appropriate legal action.

**20.** All disputes are subject to Patna Civil Court Jurisdiction only.

  
22.11.2021  
(Gaurav Kamal)  
**I/c, Registrar-(I.T.)-Cum-CPC**  
**Patna High Court**